

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-502/ND/2023

IN THE MATTER OF:

National Agricultural Cooperative Marketing Federation Ltd.**Applicant**

Vs.

Synergy Petro Products Pvt. Ltd.

.....**Respondent**

SECTION

U/s 9 of IBC

Order delivered on 15.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Deepali Aggarwal, Ms. Akanksha Gupta, Advs.

For the Respondent :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Proxy Counsel on behalf of the Corporate Debtor is present and submitted that the arguing counsel is not available today due to ill health and therefore sought adjournment. Ld. Counsel on behalf of the Operational Creditor does not oppose this plea. Pleadings in this matter are already complete. In view of the request made by the Proxy Counsel on behalf of the Corporate Debtor, list the matter on **17.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)